

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 211
298/271-272/ND/2018

IN THE MATTER OF:
ROC

... **Applicant/Petitioner**

Versus

M/s. UGS Finance Pvt. Ltd.

... **Respondent**

Under Section: 271-272

Order delivered on 28.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Kamal Kant Jha, Sr. Panel Counsel, Govt of India

ORDER

Mr. Kamal Kant Jha Sr. Panel Counsel of the Government of India appears and submits that in similar matters are coming up before the Hon'ble NCALT on 02.12.2022. Hence, he seeks adjournment.

We notice that the matter has been adjourned on similar grounds on previous occasions. In view of this, the last opportunity is given to the Applicant/RoC to place direction, if any, of any Superior Court, contrary to the order passed by this Tribunal in matter of RoC Vs. Apoorva Leasing Finance and Investment Co. Ltd. & Anr.

List the matter on 13.12.2022.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)